

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 591/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASHKUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.10.2017

NAME OF THE PARTIES: Industrial X-Ray 7 Allied Radiographers (I) Pvt. Ltd.
V/s.
Essar Projects (India) Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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ORDER

TCP No.591/I&BP/NCLT/MB/MAH/2017

For the parties have reported that it has been mistakenly mentioned that service has been effected before transfer of this matter to this Bench, on having realized that service has not been effected before transferring this matter to this Bench, list this matter for hearing on 17.11.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)